Directorate General of Foreign Trade <u>Udyog Bhawan</u> DES-V Section

Minutes of the Meeting NC-V held on 25.09.2008

The Meeting No. 26/AM-09 for the licensing year 2008-09 to consider the cases under Duty Exemption Schemes (Chapter-4) of 25.09.2008 in Room No.4 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

SI. No.	Name of the representatives & their	Department
	designation	
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. Ashok Kumar, Arora, Dy.DGFT	DGFT
3.	Sh. R.A.Lal, Dy.Director,	R.O, TC, Noida
4.	Sh. Kuldeep Singh, Asstt. Director	DC (MSME)
5.	Sh. Pradip Kumar, F.T.D.O	DGFT

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(TEXTILES AND LEATHER ITEMS)

At the outset the Minutes of NC Meeting No. 24/AMO9 dated 11.09.2008 and 25/AMO9 dated 18.09.2008 were ratified. The Agenda for individual cases for Meeting No. 26/AM09 was taken up for discussion and the decision taken in respect of each case is enumerated below: -

MEETING NUMBER

: 26/84-ALC3/2008 **MEETING DATE** : 25.09.2008

Online agenda

			Meet No/Date:26/84-ALC3/2008 25.09.2008	Status: Rejected
1	HQ File :01/84/050/00213/AM09/		Lic.No/Date:0210112958 29.05.2008	
	Decision: The Committee considered the case as per agenda alongwith relevant papers and observed that firm have failed to submit their reply called for by DGFT vide letter dated 29.09.2008, in absence of which it was not possible to			

compute the requirement of Qty. of inputs. Hence, Committee was constrained to reject the case. RLA may take suitable consequential action accordingly.

		5	Meet No/Date:26/84-ALC3/2008 25.09.2008	Status: Withdrawn	
$\ _2$	HQ File :01/84/050/00152/AM09/	RLA File :05/24/040/00152/AM09/	Lic.No/Date:0510221905 11.06.2008		
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that				

|Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been cleared by NC in its meeting held on 18.09.2008. In view of this case may be withdrawn from agenda.

Case No.:7/12/84-ALC3/2008	1 3	Meet No/Date:26/84-ALC3/2008 25.09.2008	Status: Approved
HQ File :01/84/050/00201/AM09/	RLA File :05/24/040/00249/AM09/	Lic.No/Date:0510223844 15.07.2008	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as per written comments of DC (MSME) conveyed vide their U.O No. 37(5)/53/2008-09/Hosy. dated 24.09.2008 as detailed below: -

Export item	Export Qty.	Import item	Quantity allowed
Men's under pant (boxer		100% cotton yarn dyed	0.95 Sq mtrs./Pc

shorts) made from 100% cotton yarn dyed fabric, GSM- 125+/-10%	Pcs	fabric, GSM- 125+/-10%		
Men's under pant (boxer shorts) made from 100% cotton printed fabric, GSM- 125+/-10%	48121 Pcs	100% cotton yarn dyed fabric, GSM- 125+/-10%	0.87 Sq mtrs./Pc	
The GSM should match in the R.A. shall be advised conditions.				

Case No.:16/17/84-ALC3/2008	Party Name:MAHAVIR SPINFAB PRIVATE LIMITED	Meet No/Date:26/84-ALC3/2008 25.09.2008	Status: Rejected		
HQ File :01/84/050/00202/AM09/ RLA File :06/24/040/00019/AM09/ Lic.No/Date:0610013679 16.07.2008					
Decision: The Committee considered the case as per agenda alongwith relevant papers and observed that applicant firm have not mentioned the weight of export product in absence of which, the Qty. of Chemical cannot be computed. In view of this, Committee was constrained to reject the case.					
RLA may take suitable consequential action accordingly.					

Case No.:1/18/84-ALC3/2008	Party Name:KITEX GARMENTS LIMITED	Meet No/Date:26/84-ALC3/2008 25.09.2008	Status: Approved
HO File :01/84/050/00222/AM09/	RLA File: 10/24/040/00041/AM09/	Lic.No/Date:1010030279	

21.07.2008

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as per written comments of DC (MSME) conveyed vide their U.O No. 37(5)/51/2008-09/Hosy. dated 24.09.2008 as detailed below: -

- 11			
	Export item	Import item	Quantity allowed
	College Jacket	a. 100% Nylon Taffeta PU coated	160012 Kgs.
	made out of 100%	210T fabric, GSM-70+/-10%.	-
$_{\overline{\varsigma}}\parallel$	Nylon Taffeta 210T	b. 100% Nylon Taffeta PU coated	2949 Kgs.
$\ \ $	PU coated fabric,	190T fabric, GSM-55+/-10%.	
	GSM-70+/-10%. &	c. Poppers metallic/ Plastic	Net to net with
	100% Nylon Taffeta		accountability clause
	190T, GSM-55+/-	d. Bellcaps metallic/ Plastic	Net to net with
	10%. (Style		accountability clause.
	No.0662240)		
		e. Draw Cord polyester	206000 Mtrs.
		f. Zippers/ fasteners, length 66	Net to net with
		cms.	accountability clause.

The GSM should match in import & Export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	-	25.00.2000	Status: Approved
HQ File :01/84/050/00223/AM09/		Lic.No/Date:0210115145 21.07.2008	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical

	<i>(</i>	authorities present in the meeting decided to ratify the Advance authorization issued in this case by allowing 2% wastage on import item as detailed below:-	0
'	b	wastage on import item as detailed below:-	

<u> </u>			
Export item	Export	Import item	Quantity allowed
	Quantity		
Nonwoven Fab	ic 100 M.T	Polypropylene Granules 20-	102 M.T.
Polypropylene		40MFI	

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Meet No/Date:26/84-ALC3/2008 25.09.2008	Status: Rejected
HQ File :01/84/050/00226/AM09/	Lic.No/Date:3510024256 21.07.2008	

Decision: The Committee considered the case as per agenda alongwith relevant papers and observed that firm have failed to submit their reply called for by DGFT vide letter dated 22.08.2008, in absence of which it was not possible to compute the requirement of Qty. of inputs. Hence, Committee was constrained to reject the case.

RLA may take suitable consequential action accordingly.

Case No.:3/19/84-ALC3/2008	12	Meet No/Date:26/84-ALC3/2008 25.09.2008	Status: Rejected
HQ File :01/84/050/00232/AM09/		Lic.No/Date:3210038406 29.07.2008	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have neither forwarded calculation sheet nor CAD/CAM/Laymarker/Measurement/Style No., in absence of which it is not possible to compute the requirement of inputs more than the Qty. higher than that of norms fixed for the export product. Therefore, Committee was constrained to reject the request of firm. A d.o letter may also be issued from Convenor, NC-V to R.A concerned advising that before issue of Advance Authorization, it should be ensured that specific style No. is mentioned where the requirement of fabric, depending on pattern / style / design of garment, is more than 7.5% of the existing SION in terms of Policy Circular No. 34/(RE-07)/2004-2009 dated: 24th March, 2008

RLA may take suitable consequential action accordingly.

Case No.:1/22/84-ALC3/2008		Meet No/Date:26/84-ALC3/2008 25.09.2008	Status: Rejected
HQ File :01/84/050/00256/AM09/	RLA File :10/24/040/00040/AM09/	Lic.No/Date:1010030606 14.08.2008	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have neither forwarded calculation sheet nor CAD/CAM/Laymarker/Measurement/Style No., in absence of which it is not possible to compute the requirement of inputs more than the Qty. higher than that of norms fixed for the export product. Therefore, Committee was constrained to reject the request of firm. A d.o letter may also be issued from Convenor, NC-V to R.A concerned advising that before issue of Advance Authorization, it should be ensured that specific style No. is mentioned where the requirement of fabric, depending on pattern / style / design of garment, is more than 7.5% of the existing SION in terms of Policy Circular No. 34/(RE-07)/2004-2009 dated: 24th March, 2008

RLA may take suitable consequential action accordingly.

Case No.:1/26/84-ALC3/2008	Party Name:LA-SURAB INTERNATIONAL	Meet No/Date:26/84-ALC3/2008 25.09.2008	Status: Rejected
HQ File :01/84/050/00308/AM09/		Lic.No/Date:0510227649 17.09.2008	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have neither forwarded calculation sheet nor CAD/CAM/Laymarker/Measurement/Style No., in absence of which it is not possible to compute the requirement of inputs more than the Qty. higher than that of norms fixed for the export product. Therefore, Committee was constrained to reject the request of firm. A d.o letter may also be issued from Convenor, NC-V to R.A concerned advising that before issue of Advance Authorization, it should be ensured that specific style No. is mentioned where the requirement of fabric, depending on pattern / style / design of garment, is more than 7.5% of the existing SION in terms of Policy Circular No. 34/(RE-07)/2004-2009 dated: 24th March, 2008

RLA may take suitable consequential action accordingly.

	Case No.:2/26/84-ALC3/2008	Meet No/Date:26/84-ALC3/2008 25.09.2008	Status: Deferred
11	HQ File :01/84/050/00309/AM09/		Defer Date: 16.10.2008

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to await the same and defer the case for re-listing on 16.10.2008.

Case No.:3/26/84-ALC3/2008	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:26/84-ALC3/2008 25.09.2008	Status: Deferred
HO File :01/84/050/00310/AM09/	RLA File: 35/24/040/00020/AM09/	Lic.No/Date:3510024673	Defer Date:

12	18.09.2008 16.10.2008	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed the	at
	copy of application has not been received in this case. It was decided to await the same and defer the case for	
	e-listing on 16.10.2008.	

	Case No.:4/26/84-ALC3/2008		Meet No/Date:26/84-ALC3/2008 25.09.2008	Status: Deferred
13	HQ File :01/84/050/00311/AM09/	RLA File :35/24/040/00019/AM09/	Lic.No/Date:3510024674 18.09.2008	Defer Date: 16.10.2008
Decision: The Committee considered the case as per agenda alongwith other relevant pa		• •	ll l	

copy of application has not been received in this case. It was decided to await the same and defer the case for re-listing on 16.10.2008.

	Case No.:5/26/84-ALC3/2008	Party Name LIMITED.,	ll l	Meet No/Date:26/84-ALC3/200 25.09.2008	8 Status: Approved
	HQ File :01/84/050/00312/AM09/	RLA File :0	ll l	Lic.No/Date:0210117572 18.09.2008	
Decision: The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to ratify the Advance authorization issue allowing 2% wastage on repeat basis as detailed below: -			· II		
	Export item E	xport Qty.	Import Item	Qty. allowed	
	100% Flax/Linen Yarn Auto 4	6500 Kgs	100% Flax/Linen Yarn upt	to 47430 Kgs.	
	cone spliced	_	80 LEA/NM	-	
	The R.A shall be advised to take	e necessary	action subject to compliance	e of other usual condition	ons.

		Meet No/Date:26/84-ALC3/2008 25.09.2008	Status: Rejected
HQ File :01/84/050/00313/AM09/	RLA File :05/24/040/00411/AM09/	Lic.No/Date:0510227817 19.09.2008	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that

applicant firm have neither forwarded calculation sheet nor CAD/CAM/Laymarker/Measurement/Style No., in absence of which it is not possible to compute the requirement of inputs more than the Qty. higher than that of norms fixed for the export product. Therefore, Committee was constrained to reject the request of firm. A d.o letter may also be issued from Convenor, NC-V to R.A concerned advising that before issue of Advance Authorization, it should be ensured that specific style No. is mentioned where the requirement of fabric, depending on pattern / style / design of garment, is more than 7.5% of the existing SION in terms of Policy Circular No. 34/(RE-07)/2004-2009 dated: 24th March, 2008

RLA may take suitable consequential action accordingly.

Manual cases

_	Case No. 342	M/s Lakshmigraha Apparels Pvt. Ltd., Coimbatore
	NC26/09 dt. 25.09.2008	F.NO.1/84/50/353/AM08-DES-V
	Ratification of input outpu	t norms in respect of Advance Authorization
	No.3210033573 dt. 6.9.2006	under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the norms applied in another case cannot be applied in this case. Moreover, the case referred (of M/s Loyal Textile Ltd.) by applicant firm for similar applicability is actually different from the subject case in question in terms of description of export product, hence cannot applicable to this case. Further, the Company has also not given the weight of export product, in absence of which, the Quantitative requirement of Dyes & Chemicals cannot be computed. In view of this, Committee was constrained to maintain the reject in this case.

Case No. 343	M/s G.H.C.L. Limited, Mumbai
NC26/09 dt. 25.09.2008	F.NO.1/84/50/538/AM07-DES-V
Ratification of input	output norms in respect of Advance Authorization
No.031042138 dt. 5.3.2	007 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before the Norms Committee in its meeting to be held on 23.10.2008. The case stands deferred for re-listing on 23.10.2008.

_[Case No. 344	M/s G.H.C.L. Limited, Mumbai
	NC26/09 dt. 25.09.2008	F.NO.1/84/50/353/AM08-DES-V
Ī	Ratification of input output	ut norms in respect of Advance Authorization
	No.0310431969 dt. 7.6.2007	under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before the Norms Committee in its meeting to be held on 23.10.2008. The case stands deferred for re-listing on 23.10.2008.

Case No. 345	M/s G.H.C.L. Limited, Mumbai			
NC26/09 dt. 25.09.2008	F.NO.1/84/50/74/AM07-DES-V			
Ratification of input output	norms in respect of Advance Authorization			
No.031038025 dt. 17.5.2006 -	under Para 4.7 of HBP (Vol1) 2004-2009.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before the Norms Committee in its meeting to be held on 23.10.2008. The case stands deferred for re-listing on 23.10.2008.

Case No. 346	M/s RBR Garments Pvt.Ltd.
NC26/09 dt. 25.09.2008	F.NO.1/84/50/745/AM07-DES-V
Ratification of input output	norms in respect of Advance Authorization
No.03210036020 dt. 21.8.200	07 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda along with other relevant papers and observed that CAD for various design & sizes submitted by the firm are of low efficiency. Further, placement of panels is not proper. Hence it was not possible to review the case. Therefore, Committee was constrained to maintain status quo in this case.

Case No. 347	M/s United Electrolex Pvt. Ltd., Bangalore			
NC26/09 dt. 25.09.2008	F.NO.1/84/50/783/AM08-DES-V			
Ratification of input output	norms in respect of Advance Authorization			
No.0710053299 dt. 12.9.2007	′ – under Para 4.7 of HBP (Vol1) 2004-2009.			

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as per written comments of DC (MSME) conveyed vide their U.O No. 37(5)/52/2008-09/Hosy, dated 24.09.2008 as detailed below: -

Export item	Import item	Quantity allowed
Men's ¾ pant made from 55% Linen	55% Linen and 45%	1.94 Sq.mtrs/ pc.
and 45% Cotton Fabric, GSM-158+/-	Cotton Fabric, GSM-158+/-	
10%.	10%	
(Style No. E8EPHEMER).		
Men's Jacket with lining made from	55% Linen and 45%	2.54 Sq.mtrs/pc.
55% Linen and 45% Cotton Fabric,	Cotton Fabric, GSM-158+/-	
GSM-158+/-10%.	10%	
(Style No. E8EARSME)		

The GSM should match in import & Export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

_	Case No. 348	M/s J.B.F. Industries Ltd., Mumbai
	NC26/09 dt. 25.09.2008	F.NO.1/84/50/353/AM08-DES-V
	Ratification of input outpu	ut norms in respect of Advance Authorization
	No.0310464251 dt. 10.3.200	8 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and in consultation with the representatives of technical authorities present in the meeting observed that there is no valid justification for review this case. Hence, decided to maintain status quo in this case.

Case No. 349	M/s Gaurav International, Gurgaon
NC26/09 dt. 25.09.2008	F.NO.1/84/50/539/AM05-DES-V
Ratification of input outpu	t norms in respect of Advance Authorization
No.0510148289 dt. 11.1.2005	5 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda along with other papers and relevant file handed over to the representative of DC (MSME) for their examination & comments. The case stands deferred for re-listing on 23.10.2008.

	Case No. 350	M/s JayaShree Textiles (A Unit of Aditya Birla Novo Ltd.,				
NC26/09 dt. 25.09.2008 F.NO.1/84/162/137/AM09-DES-V						
	Fixation of SION for export of Auto Cone Spliced Flax/Linen Yarn					

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). In view of this case stands deferred for re-listing on 06.11.2008.

Case No. 351	M/s India Fashions Ltd., Mumbai			
NC26/09 dt. 25.09.2008	F.NO.1/84/50/118/AM07-DES-V			
Ratification of input output	t norms in respect of Advance Authorization			
No.0310467751 dt. 8.4.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.				

Decision: The Committee considered the case as per agenda along with other relevant papers and in consultation with the representatives of technical authorities present in the meeting observed that earlier decision cannot be taken into consideration under Para 4.7 of Handbook of Procedure unless the style no., design mentioned in the export documents is the same and matiching. In this case, Committee felt that there is no justification to reconsider it. Hence, decided to maintain status quo in this case.

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Case No. 352	M/s India Fashions Ltd., Mumbai

NC26/09 dt. 25.0	F.NO.1/84/50/119/AM07-DES-V						
Ratification of	input outpu	t norms	in	respect	of	Advance	Authorization
No.0310468143	dt. 11.4.200	3 – under F	Para	4.7 of HBI	P (V	ol1) 2004-2	2009.

Decision: The Committee considered the case as per agenda along with other relevant papers and in consultation with the representatives of technical authorities present in the meeting observed that earlier decision cannot be taken into consideration under Para 4.7 of Handbook of Procedure unless the style no., design mentioned in the export documents is the same and matiching. In this case, Committee felt that there is no justification to reconsider it. Hence, decided to maintain status quo in this case.

Firm may be informed accordingly.

C	Case No. 353				M/s William Goodacre & Sons India P. Ltd., Kerala.					
N	NC26/09 dt. 25.09.2008				F.NO.1/84/50/393/AM08-DES-V					
R	atification	of	input	output	norms	in	respect	of	Advance	Authorization
N	o.1010028	831	dt. 18.	2.2007	- under F	Para	4.7 of HBI	P (V	ol1) 2004-2	2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided that a team comprising officers of DGFT, DIPP, DC (MSME) and R.O of TC, Noida will visit the unit of the applicant firm for study the manufacturing process and submit its report to Committee for taking final view in this case. Hence, case stands deferred for re-listing on 06.11.2008.

Firm may be informed accordingly.

Case No. 354	M/s Hotz Industries Ltd.,					
NC26/09 dt. 25.09.2008	F.NO.1/84/50/337/AM07-DES-V					
Ratification of input output	t norms in respect of Advance Authorization					
No.0510192901 dt. 17.10.200	6 – under Para 4.7 of HBP (Vol1) 2004-2009.					

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh.Arun K. Jain, Managing Direction of the firm, who appeared for personal hearing in this case. He explained the case along with flow chart and other relevant papers. The Committee after detailed deliberations in consultation with the representatives of technical authorities presenting the meeting decided that import items at S.No.1 and 2 may be

allowed with 1% wastage. The items of import from S.No. 3, 4, 5 and 6 may be allowed with 2% wastage. The RLA shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 355 M/s Gaurav International, Gurgaon, NC26/09 dt. 25.09.2008 F.NO.1/84/50/485/AM03-DES-V Ratification of input output norms in respect of Advance Authorization No.0510073629 dt. 26.11.2002 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. Dinesh Rajeja, M.D and Sh. Vinay Mahto an authorized representatives of the firm, who appeared for personal hearing in this case. They could not explain the case properly saying that the old conversant person of this case has quitted the job from Company and sought some extension of time. The Committee taking lenient view granted extension and decided to consider this case in its meeting to be held on 16.10.2008.

The case stands deferred for re-listing on 16.10.2008.

Case No. 356 M/s G.H.C.L. Limited, Mumbai NC26/09 dt. 25.09.2008 F.NO.1/84/50/148/AM07-DES-V Ratification of input output norms in respect of Advance Authorization No.0310441158 dt. 29.8.2007 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before the Norms Committee in its meeting to be held on 23.10.2008. The case stands deferred for re-listing on 23.10.2008.

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Case No. 357	M/s Naser Bali (Gloves) Private Limited Chennai

NC26/09 dt. 25.0	9.2008	F.NO.1/84/50/449/AM07-DES-V					
Ratification of	input outpu	t norms	in	respect	of	Advance	Authorization
No.0410086518	dt. 22.12.20	06 – under	Para	a 4.7 of HE	3P (Vol1) 2004	-2009.

Decision: The Committee considered the case as per agenda alongwith relevant papers and observed that this case has already been cleared by NC in its meeting held on 12.04.2007 with the condition that in the description of export item the word "containing 0.833 sq ft. of extra soft Nappa Sheep Leather per Pc" may be suffixed. Now, firm have represented that description of export product as per ALC decision is not matching with their export documents in this case due to lengthy description, therefore requested for waiver of this condition. The Committee felt that said decision of ALC, the condition in description of export product was for accountability purpose. The Committee after detailed deliberations in consultation with the representatives of technical authorities present in the meeting decided that amendment made in the description of export product may be rescinded in partial modification of its earlier decision taken on 12.04.2007. Applicant firm may be advised to use correct description so as to avoid any confusion in future.

The RLA shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 358	M/s J.C.T.Ltd., Phagwara				
NC26/09 dt. 25.09.2008	F.NO.1/84/50/216/AM09-DES-V				
Ratification of input output	norms in respect of Advance Authorization				
No.3010056679 dt. 13.6.2008	under Para 4.7 of HBP (Vol1) 2004-2009.				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before the Norms Committee in its meeting to be held on 23.10.2008. The case stands deferred for re-listing on 23.10.2008.

Case No. 359				M/s J.C.T.Ltd., Phagwara					
NC26/09 dt. 25.09.2008				F.NO.1/84/162/380/AM09-DES-V					
Ratification	of	input	output	norms	in	respect	of	Advance	Authorization

No.3010057092 dt. 15.7.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before the Norms Committee in its meeting to be held on 23.10.2008. The case stands deferred for re-listing on 23.10.2008.

Outside agenda case

Case No.1	M/s Baliga Fishnets, Udupi					
NC26/09 dt. 25.09.2008	F.No. 01/84/162/764/AM-08/DES-V					
Amendment in SION at S.No. H-158.						

Decision: The Committee considered the case as per agenda alongwith relevant papers and perused the report submitted by the team consisting officers from DGFT, DC (MSME) and DIPP, who visited the unit of M/s Baliga Fishnets, Udupi. The Committee observed that different polymeric materials are used for manufacture of nets. However, the most popular are Nylon, PE, PP and Polyester. Polyester nets are cheaper in cost. However, it is not much suitable due to higher specific gravity and as such yield per unit length is lower. Since it is alkaline in nature, it is not usable in sea water. The most favoured material is Nylon because of lower specific gravity and no shining nature, which help in more fish catches. As per statistics available, 60% of the nets are being made in Nylon and 25% in PE. In India, the most popular nets are Nylon multifilament/monofilament knotted nets. For manufacture of Nylon multifilament nets, the raw material used in Nylon filament high/normal tenacity yarn ranging from 210 Denier to 1890 Denier and for manufacture of Nylon monofilament nets, the raw material used is Nylon monofilament of normal tenacity of a diameter ranging from 2MM to 5MM. Multifilament nets can be repaired and have a life span of 2 to 3 years, while monofilament nets cannot be repaired and has life span of 6 to 8 months. In all deep sea fishing, Nylon multifilament gill nets are used. The Committee taking into account the whole process wastages involved in this felt that a total wastage of 5% is adequate in all the operations of manufacturing of knotted nets. It was therefore felt that the existing SION, at H-158 should also include Knotted nets in the export side. Therefore, Committee after close examination of existing SION, at S.No, H-158 decided to amend as detailed below:

S.	Export Item	Quantity	Import Items	Quantity
No				allowed

H-158	Nylon filament	1 Kg	Relevant	Nylon	6/66	1.05 Kgs.
	knitted/knotted		monofilam	ent yarn	/Nylon	
	nets		multifilame	nt yarn/	Nylon	
			Multimono	twine/	Nylon	
			mono twin	е	-	

It was therefore decided to issue a Public Notice on the above line with the approval of DG.

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